

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

C.P. No. 242/2005 In  
O.A. No. 805/2004

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New Delhi this the 24<sup>th</sup> day of August, 2006

Hon'ble Shri V.K. Majotra, Vice Chairman (A)  
Hon'ble Mrs. Meera Chhibber, Member (J)

1. Javed Akhter,  
S/o Late Shabbar Hussain  
Working as A.S.M.,  
Gurgaon Railway Station,  
Northern Railway,  
(Now under Delhi Division)

2. Arvind Kumar  
S/o Shri Ramkhelawan Pd.  
Working as A.S.M.,  
Gurgaon Railway Station,  
Northern Railway,  
(Now under Delhi Division)

-Petitioners

(By Advocate: Shri D.K. Sammi)

Versus

Union of India & Others

1. Mr. R.R. Jaruhar  
General Manager  
Northern Railway, Baroda House,  
New Delhi.

2. Mr. Kamall Singh,  
Traffic Inspector, Delhi Division,  
ARM Office, Delhi Queens Road,  
Delhi-110054.  
Now at  
C/o Divisional Railway Manager,  
DRM Office, State Entry Road,  
New Delhi-1.

-Respondents

(By Advocate: Shri Saba Rehman)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

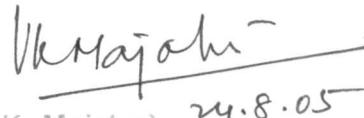
Learned counsel of respondents stated that respondents have now passed the relevant bills for payment through regular salary bill of the current month. He gave an undertaking that the payment shall be made during the first week of September 2005. Respondents have also tendered unconditional and

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unqualified apology for delay in implementing the orders of the Tribunal. As such, these proceedings are dropped and notices to the respondents are discharged.

  
(Meera Chhibber)  
Member (J)

  
(V.K. Majotra) 24.8.05  
Vice Chairman (A)

CC.